

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No. 144/Chd/Hry/2018

In the matter of:

Manav Buildwell Private Limited & Ors. ...Petitioner

Vs.

Registrar of Companies, NCT ...Respondent.
of Delhi and Haryana.

Present: Mr. Arun Kumar, Advocate for the petitioner.
 Mr. M.S. Pachouri, Registrar of Companies, Punjab,
 Chandigarh and Himachal Pradesh for the ROC, NCT
 of Delhi and Haryana.
 Mr. Yogesh Putney, Advocate for the Income Tax
 Department.

Learned counsel for the petitioner submits that he will be filing affidavit of service during the course of the day. Let the needful be done.

Learned counsel for the Income Tax Department as well as the Registrar of Companies, Punjab, Chandigarh and Himachal Pradesh representing the Registrar of Companies, NCT of Delhi and Haryana, state that the notice was served only recently and request for adjournment for filing the reports. List the matter on 09.10.2018 for arguments.

The report be filed by the Registrar of Companies as well as Income Tax Department at least a week before the date fixed with a

copy advance to the counsel for the petitioner.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

Sd/-

(Pradeep R. Sethi)
Member (Technical)

August 30, 2018
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